

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P. No. 457 of 2020**

Madan Murari Bakshi Petitioner
Versus
Roshni @ Roshni Bakshi Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Vikas Kumar, Advocate
For the Opposite Party :

Order No. 05

Dated: 17.04.2021

The present C.M.P. is taken up today through Video conferencing.

The instant C.M.P. has been filed for setting aside the order dated 18.09.2020 (Annexure-2 to the present petition) passed by the Additional Principal Judge, Additional Family Court, Jamshedpur in Original Suit No. 271 of 2019, whereby the petition dated 12.02.2020 filed under Section 24 of the Hindu Marriage Act by the opposite party has been allowed and the petitioner has been directed to pay Rs. 5,000/- per month to the opposite party as maintenance *pendentelite*.

After some argument, the learned counsel for the petitioner seeks permission to withdraw the present CMP with liberty to pursue the Original Suit No. 271 of 2019 before the Additional Family Court, Jamshedpur.

Permission is accorded.

The CMP is dismissed as withdrawn with aforesaid liberty.

(Rajesh Shankar, J.)

Manish